

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 33 OF 2018 &
IA NO. 173 OF 2018

Dated: 10th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Odisha Power Transmission Ltd. (OPTCL)	Appellant(s)
Vs.		
Power Grid Corporation of India Ltd. & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. R.K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. R.P.Pahadi (Rep.) for R-1

ORDER

Mr. R.P.Pahadi, authorized representative, appearing for the Respondent, accept notice on behalf of Respondent No. 1. The authorized representative, appearing for Respondent No. 1 prays for four weeks' time to file reply.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No. 1 is permitted to file his reply on or before 09.05.2018 after duly serving copy on the other side.

List this matter on **14.05.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

ss/kt

(Justice N.K. Patil)
Judicial Member